### COMMITTEE ON GOVERNMENT ASSURANCES (1993-94)

### TENTH LOK SABHA

### TWENTY-FIFTH REPORT ON REVIEW OF PENDING ASSURANCES PERTAINING TO THE MINISTRY OF RAILWAYS

(Presented on 7 December, 1994)



### LOK SABHA SECRETARIAT NEW DELHI

November 16, 1994/Kurtika 25, 1916 (Suka)
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### CORR IGENDA

To the Twenty Fifth Report of the Committee on Government Assurances (Tenth Lok Sabha)

Correction	For givent read given	For USU dated 29.4.93	For sleepess read sleepers
Line No.	11	-3	<b>6</b>
Para No.	11	Col.5	Ce1.2
Page No.	4	286 2986	32.

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### @COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES

(1993-94)

### CHAIRMAN

### Shri Basudeb Acharia

### MEMBERS

- 2. Shri Vishveshwar Bhagat
- 3. Shri Gurcharan Singh Dadhahoor
- 4. Prof. K. Venkatagiri Gowda
- 5. Shri P.P. Kaliaperumal
- \*6. Major D.D. Khanoria
- 7. Shri Harpal Panwar
- 8. Shri Surendra Pal Pathak
- 9. Shrimati Suryakanta Patil
- 10. Shri V. Sreenivasa Prasad
- 11. Shri Nawal Kishore Rai
- 12. Shri G. Ganga Reddy
- 13. Shri Yoganand Saraswati
- -14: Shri Shibu Soren
- 15. Shri V.S. Vijayaraghavan

### SECRETARIAT

Shri Murari Lal

- Joint Secretary

Shri Joginder Singh

- Director

Shri Madan Lal

- Assistant Director

The Committee was nominated by the Speaker w.e.f. 20 December, 1993 vide para 2609 of Lok Sabba Bulletin Part-I dated 20.12.1993.

<sup>\*</sup>Nominated to the Committee on 25 December, 1993 vide para 2628 of Lok Sabha Bulletin Part-II dated 23.12.1993.

### INTRODUCTION

- I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to submit the Report on their behalf, present this Twenty-fifth Report of the Committee on Government Assurances.
  - 2. The Committee (1993-94) were constituted on December 20, 1993.
- 3. The Committee at their Sitting held on May 26, 1994 took the oral evidence of the Ministry of Railways on the 23 pending assurances (Annexure I).
- 4. At their sitting held on November 10, 1994 the Committee considered and adopted the Twenty-Fifth Report.
- 5. The Minutes of the aforesaid sitting of the Committee form part of the Report.
- 6. The conclusions/observations of the Committee are contained in the succeeding paragraphs of the Report.

New Delhi; November 16, 1994 Kartika 25, 1916 (Saka) BASUDEB ACHARIA, Chairman, Committee on Government Assurances.

### REPORT

The Committee took notice that twenty-three assurances pertaining to the Eighth, Ninth and Tenth Lok Sabhas were pending for implementation by the Ministry of Railways. The details of these assurances are given in the *Appendix-I*.

- 2. The Committee, therefore, decided to take oral evidence of the Officials of the Ministry of Railways to know the reasons for delay in furnishing the implementation report to the Committee.
- 3. On May 26, 1994 the Committee took oral evidence of the representatives of the Ministry of Railways in connection with the following pending assurances given on:—
  - 1. July 30, 1987 in reply to USQ No. 841 regarding Import of Diesel Locomotives.
  - May 15, 1990 in reply to USQ No. 8807 regarding Alleged Fraud in Purchase of Electrical Equipment in Eastern Railways.
  - 3. July 25, 1991 in reply to General Discussion regarding Railway Budget on a point regarding re-deployment of contract casual workers dealing in coal and ash.
  - 4. August 13, 1991 in reply to USQ No. 2966 regarding New Railway Zone for Karnataka
  - September 10, 1991 in reply to USQ No. 6453 regarding Railway Contract System.
  - 6. March 3, 1992 in reply to USQ No. 1007 regarding Additional Lines on Howrah-Kharagpur Section.
  - 7. Supplementary by Smt. Basava Rajeswari on March 10, 1992 in reply to SQ No. 184 regarding Uneconomic Railway Lines.
  - 8. December 8, 1992 in reply to USQ No. 2361 regarding Additional Line between Howrah and Kharagpur.
  - 9. March 31, 1993 during General Discussion by Shri Chhatrapal Singh and other regarding Appropriation Railway Bill.
  - 10. March 9, 1993 in reply to USQ No. 1831 regarding Additional Tracks on Howrah Kharagpur Section.
  - 11. April 6, 1993 in reply to USQ No. 5051 regarding Introduction of High Horse Power Locomotives
  - 12. April 20, 1993 in reply to USQ No. 6079 regarding Book Stall Agreements.

- 13. April 20, 1993 in reply to USQ No. 6137. regarding Book Stall Agreements.
- 14. May 7, 1993 during General Discussion by Shri Basudeb Acharia and other regarding Railways Protection Force. (Amendment Bill)
- 15. Supplementary by Shri Ram Prasad Singh on May 11, 1993 in reply to SQ No. 946 regarding Railway Sleepers.
- 16. May 11, 1993 in reply to USQ No. 8244 regarding Catering Services.
- 17. August 3, 1993 in reply to USQ No. 1313 regarding Management of Surplus Railway Land.
- August 3, 1993 in reply to USQ No. 1354 regarding Daily Wages Workers.
- 19. August 10, 1993 in reply to USQ No. 2388 regarding Railway Project in Bangladesh.
- Supplementary by Shri Basudeb Acharia on August 17, 1993 in reply to SQ No. 283 regarding Railway Network in West Bengal.
- 21. August 17, 1993 in reply to USQ No. 3185 regarding representation of Minorities in Railway Recruitment Board.
- 22. August 24, 1993 in reply to USQ No. 4171 regarding Casual Labour in Central Organisation of Workshops (COFMOW).
- 23. August 24, 1993 in reply to USQ No. 4205 regarding RDSO Employees.
- 4. At the outset, the Chairman drew the attention of the Witnesses to direction 58 of the Directions by the Speaker and explained to them that their evidence was likely to be treated as public and liable to be published unless the witnesses specifically desired that all or any part of the evidence given by them was to be treated confidential. It was also explained to the witnesses that even though the evidence was desired to be confidential, such evidence was liable to be made available to the members of Parliament.
- 5. The Committee enquired about the reasons for not implementing the Assurances given on the floor of the House within the prescribed time limit of three months. Shri G.K. Khare, Member, Staff, Railway Board and Ex-officio Secretary to the Government of India gave the following clarifications:—

"We are aware that we have to fulfil the assurance within the prescribed time of three months. But I would like to state that there are some cases where we have not been able to implement the assurances within the prescribed time. The reason is that the Railways is a very vast organisation. We collect data from the Zonal Railways. It takes some time to collect the data. There are cases

about which we have to get clearance from the Vigilance Commission or we have to get the clearance of the Planning Commission or Ministry of Finance. All these lead to delay. We always make an endeavour to complete the work as quickly as possible so as to be able to fulfil the assurances as quickly as possible. Here, I would like to point out that our performance in fulfilling the assurances is perhaps, the best among all the Ministries. For the year 1992, the Railways Ministry has implemented 95.52 per cent of the assurances as against the 76 per cent overall average for all the Ministries. For the year 1993, we have fulfilled 80.5 per cent of the assurances as against the 39.8 per cent average for all the Ministries. So, we are doing very well. But we are aware that in some cases we are not upto the mark. Some delays are taking place. I would like to assure that this August Committee that the Ministry will spare no efforts in fulfilling the remaining assurances as quickly as possible."

6. Thereafter the Committee drew the attention of the Ministry of Railways that one Assurance had been pending for the last more than six years. The assurance was given on July 30, 1987 in reply to USQ No. 841 regarding import of Diesel Locomotives. Admitting the delay, the representative of the Ministry explained the following reasons for the delay:

"At that point of time, there were very few locomotives of that range. Secondly, the team had to visit some countries in which such locomotives are operating and it has to short-list the manufacturers etc. That took some time, after that the Ministry made the recommendation for the purchase of locomotives. Then, the Planning Commission, in the mean time, set up an expert group to review the need for high horse power locomotives electric traction etc. In the mean time, the revised offer came. In may 1991 we went to the Ministry of Finance for release of foreign exchange. At that time, there was acute paucity of funds and so they could not make the exchange available in time. Again, the offer lapsed. The prices have now gone up. In the mean time, the scenario has changed in the sense that we are having fairly rapid electrification and large-scale gauge conversion due to which the pattern of traffic is going to change. It was considered necessary to go in for some review. The review is going on. We are likely to complete the review soon. So, this has got delayed due to various reasons. We are trying to complete the review and take a decision soon."

7. The Committee again solicited information relating to the Import of the Technology. The representative replied in positive and further submitted as follows:—

"We are not going to manufacture the locomotives of thyristor technology as that is an out-dated one. Alongwith the transfer of technology from M/s A B B, it will enable us to manufacture three phase locomotives at CLW and the first batch of it will be coming in 1996-97. We do not have the capability to manufacture the diesel

locomotives of 4000 horse power. Two firms which were short-listed earlier continue to be the leaders in the world. Therefore, technology-wise, whatever they give us will be the best."

- 8. the representative added that all the eighteen diesel locomotives had since been imported.
- 9. The Committee pointed out that the locomotives had been imported about seven years after the decision to import them was taken prior to 1987. During this period, the technology must have advanced considerably. The Committee, therefore, desired to know whether these locomotives were of the latest technology.
  - 10. In reply, the representative submitted as follows:—

"The technology that was offered at that time was for supply of 4150-4250 horse power locomotives. The latest proven technology available in the world is also with 4100-4400 horse power. There has not been a very major drastic change in the technology as There have been changes in the technology of the locomotives to the extent that when we had carlier decided about the latest proven technology it was alternator and DC Motors. Today, the best proven technology is alternator with AC traction motor. Of course, there has been some improvement in contracts also. Both the manufacturers that we had short-listed, have got this latest technology and as and when we decide to buy the technology, these suppliers will be able to give us the latest. The Indian Railways shall not less anything by way of upgradation in technology during the interim period. As far as the prices are concerned, the validity of the offer has expired and they would be free to quote their latest prices. There is plenty of competition in the international market. Our feeling is that the difference in prices will be only marginal and that much would be compensated by the superior technology offered."

11. The Committee desired to know about the decision taken to import Diesal Locomotives. The representative submitted that a decision was taken much earlier and the tenders were called in 1986. The representative further submitted as follows:—

"This assurance given in the year 1987 would have been fulfilled in 1988 itself if we had the money. The decision was taken three times. We could not import locomotives when the first decision was taken because the country was passing through, a difficult financial constraint and the foreign exchange could not be tied up for procuring these locomotives. The file was called back in 1990. The then Railway Minister, had given the approval to import these locomotives. The file went back to the Finance Ministry but it could not tie up the finances. In the mean-time, the validity has expired. The next Railway Minister, again, approved the import of these locomotives, but again we did not

have the funds and so it could not be tied up. Again, the validity had expired. So, we had to call back the file from the Finance Ministry."

12. The Committee further enquired whether it would be appropriate to import Diesel Locomotives after 8 years. The representative of the Ministry submitted as follows:—

"In fact when the decision was taken to import high HP diesel locomotives, the reasons which were found to substantiate the decision still hold good because these locomotives will be more fuel efficient, they will consume less energy, they will require less maintenance and they well be available for a longer time and they are more reliable. The situation is valid even today. So the state of the art technology which is available today will lead to saving in energy, less maintenance expenditure and better availability. Such loco can replace, in may cases, two existing locomotives. We had examined the overall justification at that point of time and that justification still holds good. The idea was to import only a small number. I think initially we planned to import 50, but now the number has been brought down to 20."

13. The Committee wanted to know whether there was any cell to look after the speedy implementation of the assurance given by their Ministers on the floor of the House. The Committee also desired to know the system that was being followed in the Ministry to monitor all the assurances. To both these points, the witness submitted that they have a Parliamentary cell which, apart from doing the other parliamentary Works, monitors the implementation of all the assurances given on the floor of the House. He stated that there might be a need to strengthen the monitoring cell and the Ministry would go into this question regarding the setting up of a separate cell for the implementation of the assurances. The Witness further stated as under:—

"...We agree that because we have a large number of items, therefore, there may be a need to have a separate cell. We shall look into that and if found justifiable, we will have a separate cell just to moniter the implementation of the assurances given on the floor of the House..."

14. The Committee, thereafter, took up the following assurances one by one to know their status and the representative of the Ministry stated the position as given against each assurance:—

General Discussion
on 25.7.1991
on Railway Budget
re: re-deployment
of contract worker
in steam locomotives
who handle coal & ash

The witness expressed his/her inability to absorb the contractor's labour dealing in coal and ash as Railways had to look-after/consider their own casual labourers.

The witness once again requested not to treat the reply as an assurance. The Committee decided not to change/reconsider their recommendation and desired to know the pro-

USQ No. 2966
Dt.: 13.8.1991
re.: New Railway
Zone for Karnataka

USQ No. 6453 Dt.: 10.9.91 re.: Railway Contract System

USQ No. 1007
Dt.: 3.3.92
Re.: Additional
Lines on HowrahKharagpur Section

USQ No. 2361 Dt.: 8.12.92 Line between Howrah and Kharagpur

General Discussion
Dt.: 31.3.1993
by Shri Chhatrapal Singh
and others

re.: Provision of Rail Link between Bulandshahar and Lucknow. gress made in this behalf immediately and directed them to seek extension of time to implement the assurance.

Due to resource constraint it could not be considered.

The Railway Ministry have not decided to go into the question of creating new Railway Zone for Karnataka at that time.

A Sub-Committee has been appointed to go into the question of creating new zones. Within three months their report is likely to be submitted.

A request for extension of time was, however agreed to by the Committee for their consideration.

Implementation Report sent to Ministry of Parliamentary Affairs.

The witness submitted that a booklet

has been made available which contains the updated subjects with uniform policies regarding contract system.

The witness promised to submit a copy of the Report to the Committee.

Extension sought upto 7.7.1994.

These assurances would be implemented by this time.

Implementation Report has been submitted to Ministry of Parliamentary Affairs.

USQ No. 1831 Dt.: 9.3.1993 re.: Additional Tracks on Howrah Kharagpur Section

USQ. No. 5051 Dt. 6.4.1993 re.: Introduction of High Horse Power Locomotives

General Discussion on 7.5.1993 Re.: Railway Protection Force (Amendment)

SQ. No. 283 Dt. 17.8.1993 re.: Railway Network in West Bengal Implementation Report has been submitted to Ministry of Parliamentary Affairs.

The witness submitted that they had imported eighteen number of this 6000 H.P. Thyrister type electric locomotives.

The witness also submitted that all these high power locomotives were being utilised fully by deploying them on routes where there was heavy load of goods and traffic. These locomotives were being utilised for high speed.

The witness stated that their Minister had already discussed it with the Home Minister but the discussion remained inconclusive.

Thereafter, the Minister discussed it with the Minister of Parliamentary Affairs and in turn it would be discussed between their Minister and Home Minister of the Union of India.

The witness sought extension of time beyond June 30, 1994 to implement the assurance.

The Planning Commission is taking a long time in giving a decision on this point.

15. Out of these twenty three pending assurances which were decided to be pursued by the Committee, thirteen assurances (Serial Nos. 2, 5, 6, 8, 9, 10, 12, 13, 15, 16, 18, 21 and 23 of Annexure-I) have been implemented and these statements were laid on the Table of the House by the Minister of Parliamentary Affairs on various dates vis-a-vis serial Nos. 5, 9, 12, 13, 15, 16 and 23 on July 25, 1994 Serial Nos. 3, 8, 10 & 18 August 3, 1994 and Serial Nos. 2 and 21 on August 25, 1994. The details of each of these thirteen assurances are given in Annexure-II.

16. The remaining 10 assurances are still to be implemented by the Ministry of Railways for which the Ministry has sought extension of time. The latest position of these pending assurances is indicated against each as under:—

SI. No.		Latest position. Extension sought upto	/ Remarks
1	2	3	4
1.	USQ. No. 841 dated 30.7.1987 Re: Import of Diesel Locomotives.	31.12.1994	Pending
2.	General Discussion on 25.7.91 by Shri Basudeb Acharia		The Committee examined the officals of the Eastern Railway and South Eastern Railway and South Eastern Railway on October 4, 1994 at Calcutta to know the progress made regarding redeployment of contract workers engaged in coal and ash handling in the respective zones. The officials showed their reservations to fulfil the assurance. They again requested to drop the assurance but the Committee did not agree to the proposal and decided to examine the other Railway zones in this regard during the next study tour before taking a final decision thereon.
3.	USQ No. 2966 dated 13.8.1991 Re: New Railway Zone for Karnataka.	31.12.1994	Pending
<b>4</b> .	SQ. 184 dated 10.3.1992 Suppl. by Smt. Basava Ra- jeswari. Re: Uneconomic Railway Lines.		Advance Implementation report received on 24.10.94

1	2	3	4
5.	USQ. 5051 dated 6.4.1993 Re: Introduction of High Horse Power Locomotive.		Advance implementation report received on 25.7.1994
6.	General Discussion dated 7.5.1993 by Basudeb Acharia and other.  Re: Railways Protection	31.12.1994	Pending
7.	Force Association USQ. 1313 dated 3.8.1993 Re: Mangement of surplus Railway Land.	2.11.1994	The Committee examined the representatives from the Ministry of Railways and Southern Railway on October 11, 1994 at Madras to know the status of the assurance. The Committee was informed that the necessary data had been collected and the assurance would be implemented within the extended time i.e. by November 2, 1994. A copy of an advance implementation report has been received on November 2, 1994.
8.	USQ. 2388 dated 10.8.1993 Re: Railway Project in Bangladesh	30.4.1995	Pending
9.	SQ. 283 dated 17.8.1993 suppl. by Shri Basudeb Acharia.  Re: Electrification of Adra-Midnapore section.	16.11.1994	Pending
10.	USQ. 4171 dated 24.8.1993 Re: Central Organisation for Modernisation of workshops (C.O.F.M.O.W.)		Advance implementation report received on 23.8.1994

### General Recommendations

- 17. The Committee take notice that the Ministry of Railways became more active only from the date they appeared before this august Committee on May 26, 1994, and launched a vigorous drive to liquidate the maximum number of assurances by way of sending implementation reports to the Ministry of Parliamentary Affairs under intimation to this Committee. Resultantly, as many as thirteen assurances have since been fulfilled by laving implementation reports on the Table of the House on July 25. August 3 and August 25, 1994. The Committee have also received advance implementation reports in respect of 4 more assurances contained in replies to (i) Starred Question No. 184 dated 10:3.1993 regarding uneconomic railway lines: (ii) Unstarred Question No. 5051 dated 6.4.1993 regarding introduction of High Horse Power Locomotives; (iii) Unstarred Question 1313 dated 3.8.1993 regarding management of Surplus Railway land; and (iv) Unstarred question 4171 dated 24.8.1993 regarding Casual Labour in Central Organisation for Modernisation of Workship (COFMOW). Thus out of 23 assurances 6 assurances are yet to be implemented.
- 18. The Committee deprecate the long time being taken for furnishing implementation report in respect of the six assurances to the Ministry of Parliamentary Affairs. The Ministry of Railways sought further extension of time for two-three months for fulfilling the assurances, but the Ministry have not kept its promise. The Committee feel that the delay in furnishing the required information to the House defeats the very purpose of raising the matter on the Floor of the House.
- 19. The Committee, however, recommend that the Ministry of Railways should gear up its machinery to fulfil the remaining 6 pending assurances (at Sl. Nos. 1,3,4,14, 19 and 20) within the extended period and furnish the latest position of each of these pending assurances immediately.
- 20. The Committee also recommend that the Ministry of Railways should examine the possibility of creating a separate cell in the Ministry and assign the responsibility to see and ensure the expeditious implementation of the assurances.

Assurances given on May 7, 1993 in reply to a point raised during general discussion regarding formation of Unions/Associations by Railway protection force.

21. The Committee take notice that on May 7, 1993 during the course of General discussion on the Railway Protection Force (Amendment) Bill, 1991 an assurance was given to the House by the Minister of Railways about formation of Unions/Association and the Minister categorically promised that—"once the House is adjourned, I will sit with the Home Minister and if necessary, I will take the Chief Ministers into confidence. I will work out some modalities and see how we can redress their grievances and this an effective instrument either by giving some recognition to an Association or

by not giving recognition to it. We will see which is the other method to do it.." The Committee also notice that the Ministry have sought extension of time upto December 31, 1994 on the ground that the meeting of the Minister for Railways with Home Minister could not materialise.

- 22. The Committee are unhappy to note that a meeting between the Home Minister and the Railway Minister has not been held during the past year and a half as a result of which the final decision on the issue remains pending.
- 23. The Committe shall appreciate if a meeting between the Minister of Home Affairs and Railways is fixed up early and the issue is resolved once for all so that the long pending assurance is fulfilled at the earliest possible and not later than the extended period of December 31, 1994 in any case.

Assurance given on August 17, 1993 in reply to supplementary point raised on Starred question No. 283 regarding electrification of Adra-Midnapore Section.

- 24. The Committee take notice that the Minister of Railways during the course of supplementary points raised by a Member whereby the Ministry of Railways had categorically informed the House that "he would ascertain facts regarding electrification of Adra-Midnapore section and inform the Member." Now after a long span of time, the Ministry have informed that the project has not so far been cleared by the Ministry of Planning.
- 25. The Committee are not convinced with the argument put forward by the Ministry of Railways that the project has been pending with the Ministry of Planning, as it has not furnished the details ever since the project is pending with the Ministry of Planning. This simple information was supposed to have been furnished to the House within the stipulated period of three months.
- 26. While deprecating the delay, the Committee desire that the Ministry of Railways should pursue the matter with the Planning Commission and get the project cleared without any further loss of time and if there are any impediments the Ministry of Railways as well as the Ministry of Planning should evolve effective measure to overcome the hurdles so as to implement an assurance.

New Deliii; November 16, 1994 BASUDEB ACHARIA, Chairman, Committee on Government Assurances.

Kartika 25, 1916(Saka)

### APPENDIX I

### **MINUTES**

### Seventh Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERN-MENT ASSURANCES HELD ON MAY 26, 1994 IN COMMITTEE ROOM 'C', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee met on Thursday, May 26, 1994 from 14.30 hours to 17.00 hours.

### PRESENT

### Shri Basudeb Acharia — Chairman

### MEMBERS

- 2. Shri Gurcharan Singh Dadhahoor
- 3. Shri P.P. Kaliaperumal
- 4. Shri Harpal Panwar
- 5. Shri Surendra Pal Pathak
- 6. Smt. Survakanta Patil
- 7. Shri Yoganand Saraswati
- 8. Shri V.S. Vijayaraghavan

### SECRETARIAT

Shri Murari Lal — Joint Secretary

Shri Joginder Singh — Director

Shri Ram Autar Ram — Under Secretary

### REPRESENTATIVES OF THE MINISTRY OF RAILWAYS

- 1. Shri G.K. Khare, Member Staff, Railway Board, Ex-officio Secretary to Government of India.
- 2. Shri V. Viswanathan, Advisor (Staff)
- 3. Shri S.N. Pandey, Adviser (Stores)
- 4. Shri V.K. Agarwal, Adviser (Vigilance)
- 5. Shri Rajendra Pal, Adviser (Works)
- 6. Shri N.L. Prabhu, Adviser (Elect.)
- 7. Shri R.P. Jain, Adviser (Civil Engg.)
- 8. Shri Rajendra Nath, IG/RPSF
- 9. Shri O.P. Gupta, EDE (IR)
- 10. Shr. A.K. Gupta, ED (E&R)
- 11. Shri I.P.S Anand, EDTC (G)
- 12. Dr. P.K. Saha, DG/RPF
- 13. Shri D.K. Singh, DME (Fuel)

- 2. The Committee took oral evidence of the representatives of the Ministry of Railways in connection with the following pending assurances given on:—
- 1. July 30, 1987 in reply to USQ No. 841 regarding Import of Diesel Locomotives.
- 2. May 15, 1990 in reply to USQ No. 8807 regarding Alleged Fraud in Purchase of Electrical Equipment in Eastern Railway.
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- 16. May 11, 1993 in reply to USQ No. 8244 regarding Catering Services.
- 17. August 3, 1993 in reply to USQ No. 1313 regarding Management of Surplus Railway Land.
- 18. August 3, 1993 in reply to USQ No. 1354 regarding Daily Wages Workers.
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- Supplementary by Shri Basudeb Acharia on August 17, 1993 in reply to SQ No. 283 regarding Railway network in West Bengal.

- 21. August 17, 1993 in reply to USQ No. 3185 regarding Representation of Minorities in Railway Recruitment Boards.
- 22. August 24, 1993 in reply to USQ No. 4171 regarding Casual Labour in Central Organisation of Workshops (COFMOW)
- 23. August 24, 1993 in reply to USQ No. 4205 regarding RDSO Employees.
- 3. At the outset, the Chairman drew the attention of the witnesses to direction 58 of the Directions by the Speaker and explained to them that their evidence was likely to be treated as public and liable to be published unless the witnesses specifically desired that all or any part of the evidence given by them was to be treated confidential. It was also explained to the witness that even though the evidence was desired to be confidential, such evidence was liable to be made available to the Members of Parliament.
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  - "We are aware that we have to fulfil the assurance within the prescribed time of three months. But I would also like to state that there are some cases where we have not been able to implement the assurances within the prescribed time. The reason is that the Railways is a very vast organisation. We collect data from the Zonal Railways. It takes some time to collect the data. There are cases about which we have to get clearance from the Vigilance Commission or we have to get the clearance of the Planning Commission or Ministry of Finance. All these lead to delay. We always make an endeavour to complete the work as quickly as possible so as to be able to fulfil the assurances as quickly as possible. Here, I would like to point out that our performance in fulfilling the assurnaces is perhaps, the best among all the Ministries. For the year 1992, the Railway Ministry has implemented 95.52 per cent of the assurances as against the 76 per cent overall average for all the Ministries. For the year 1993, we have fulfilled 80.5 per cent of the assurances as against the 39.8 per cent average for all the Ministries. So, we are doing very well. But we are aware that in some cases we are not up to the mark. Some delays are taking place. I would like to assure this August Committee that the Ministry will spare no efforts in fulfilling the remaining assurances as quickly as possible."
- 5. Thereafter the Committee drew the attention of the Ministry of Railways that one assurance had been pending for the last more than six years. The assurance was given on July 30, 1987 in reply to USQ No. 841

regarding Import of Diesel Locomotives. Admitting the delay, the representative of the Ministry explained the following reasons for the delay:—

"At that point of time, there were very few locomotives of that range. Secondly, the team had to visit some countries in which such locomotives are operating and it has to shortlist the manufacturers etc. That look some time. After that, the Ministry made the recommendation for the purchase of locomotives. Then, the Planning Commission, in the mean time, set up an expert group to review the need for high horse power locomotives electric traction etc. In the mean time, the revised offers came. In may 1991 we went to the Ministry of Finance for release of foreign exchange. At that time, there was acute paucity of funds and so they could not make the exchange available in time. Again, the offers lapsed. The prices have now gone up. In the mean time, the scenario has changed in the sense that we are having fairly rapid electrification and large-scale gauge conversion due to which the pattern of traffic is going to change. It was considered necessary to go in for some review. The review is going on. We are likely to complete the review soon. So, this has got delayed due to various reasons. We are trying to complete the review and take a decision soon."

6. The Committee again solicited information relating to the Import of the Technology. The representative replied in positive and further submitted as follows:—

"We are not going to manufacture the locomotives of tryristor technology as that is an out dated one. Alongwith the transfer of technology from M/S A B B it will enable us to manufacture three phase locomotives at CLW and the first batch of it will be coming in 1996-97. We do not have the capability to manufacture the diesel locomotives of 4000 horse power. Two firms which were short-listed earlier continue to be the leaders in the world. Therefore, technology-wise, whatever they give us will be the best."

- 7. The representative added that all the eighteen diesel locomotives had since been imported.
- 8. The Committee pointed out that the locomotives had been imported about seven years after the decision to import them was taken prior to 1987. During this period, the technology must have advanced considerably. The Committee, therefore, desired to know whether these locomotives were of the latest technology.
  - 9. In reply, the representative submitted as follows:—
    "The technology that was offered at that time was for supply of
    4150-4250 horse power locomotives. The latest proven technology
    available in the world is also with 4100-4400 horse power. There
    has not been a very major, drastic change in the technology as such.
    There have been changes in the technology of the locomotives to

the extent that when we had earlier decided about the latest proven technology it was alternator and DC Motors. Today, the best proven technology is alternator with AC traction motor. Of course, there has been some improvement in contrads also. Both the manufacturers that we had short-listed, have got this latest technology and as and when we decide to buy the technology, these suppliers will be able to give us the latest. The Indian Railways shall not loses anything by way of upgradation in technology during the interim period. As far as the prices are concerned, the validity of the offer has expired and they would be free to quote their latest prices. There is plenty of competition in the international market. Our feeling is that the difference in prices will be only marginal and that much would be compensated by the superior technology offered."

10. The Committee desired to know about the decision taken to import Diesel Locomotives. The representatives submitted that a decision was taken much earlier and the tenders were called in 1986. The representative further submitted as follows:—

"This assurance given in the year 1987 would have been fulfilled in 1988 itself if we had the money. The decision was taken three times. We could not import locomotives when the first decision was taken because the country was passing through a difficult financial constraint and the foreign exchange could not be tied up for procuring these locomotives. The file was called back in 1990. The then Railway Minister, had given the approval to import these locomotives. The file went back to the Finance Ministry, but it could not tie up the finances. In the mean time, the validity has expired. The next Railway Minister, again, approved the import of these locomotives, but again we did not have the funds and so it could not be tied up. Again, the validity had expired. So, we had to call back the file from the Finance Ministry."

11. The Committee further enquired whether it would be appropriate to import Diesel Locomotives after & years. The representative of the Ministry submitted as follows:—

"In fact when the decision was taken to import high HP diesel locomotives, the reasons which were found to substantiate the decision still hold good because these locomotives will be more fuel efficient, they will consume less energy, they will require less maintenance and they will be available for a longer time and they are more reliable. This situation is valid even today. So the state of the art technology which is available today will lead to saving in energy, less maintenance expenditure and better availability. One such loco can replace, in many cases, two existing locomotives. We had examined the overall justification at that point of time and that justification still holds good. The idea was to import only a small

number. I think initially we planned to import 50, but now the number has been brought down to 20."

- 12. The Committee wanted to know whether there was any cell to look after the speedy implementation of the assurances given by their Ministers on the floor of the House. The Committee also desired to know the system that was being followed in the Ministry to monitor all the assurances. To both these points, the witness submitted that they have a Parliamentry cell which, apart from doing the other Parliamentary works, monitors the implementation of all the assurances given on the floor of the House. He stated that there might be a need to strengthen the monitoring cell and the Ministry would go into this question regarding the setting up of a separate cell for the implementation of the assurances. The witness further stated as under:—
  - "...We agree that because we have a large number of items, therefore, there may be a need to have a separate cell. We shall look into that and if found justifiable, we will have a separate cell just to monitor the implementation of the assurances given on the floor of the House..."
- 13. The Committee desired to know the reaction of the Minister of Railways regarding the pending assurances when these were put up after each session to him for perusal. The witness informed that a copy was used to be given to the Railway Minister Cell and his Private Secretary informed the Minister about the status of assurances at the end of each session. Regarding the reaction of the Minister, the representative stated that he would not like to comment as he had joined the Railways recently.
- 14. The Committee enquired about the time bound programme that had been chalked out by the Ministry to clear the backlog of pending assurances. The representative submitted that the Ministry would be able to fulfil and implement the assurance within the extended time which they had asked for. The Committee emphasised that the Ministry should fulfil all the assurances within the period of three months and there should be a time bound programme to implement these assurances. The Committee also desired that the feeling of this committee should be conveyed to their Minister that Committee should be apprised of his reaction in the matter. The committee also wanted that a Senior Officer in the Ministry should be deputed to execute the job of liquidating the pending assurances and there should be a separate wing or cell in the Ministry of Railways to look after and oversee the implementation of assurances. The representative of the Ministry, however, assured that all the assurances would be implemented by July or August 1994; only in some cases extra time would be required for which they would come to this August Committee for extension. The representative further submitted that out of 23 pending assurances 7 have been implemented and 16 are pending.

15. The Committee, thereafter, took up the following assurances one by one to know their status and the representative of the Ministry stated the position as given against each assurance:—

General Discussion
on 25.7.1991
on Railway Budget
re: re-deployment
of contract worker
in steam locomotives
who handle coal and ash.

USQ No. 2966 Dt: 13.8.1991 re: New Railway Zone for Karnataka

USQ No. 6453 Dt: 10.9.91 re: New Railway Contract System. The witness expressed their inability to absorb the contractors labour dealing in coal and ash as Railways had to look-after/consider their own casual labourers.

The witness once again requested not to treat the reply as an assurance.

The Committee decided not to change/reconsider their recommendation and desired to know the progress made in this behalf immediately and directed them to seek extension of time to implement the assurance.

Due to resource constraint it could not be considered.

The Railway Minister have not decided to go into the question of creating new Railway Zone for Karnataka at that time.

A Sub-Committee has been appointed to go into the question of creating new zones. Within three months their report is likely to be submitted.

A request for extension of time was, however agreed to by the Committee for their consideration.

Implementation Report sent to Ministry of Parliamentary Affairs.

The witness submitted that a booklet has been made available which contains the updated subjects with uniform policies regarding contract system.

The witness promised to submit a copy of the Report to the Committee.

USQ 4007 Dt: 3.3.92 re: Additional Lines on Howrah-Kharagpur Section

USQ 2361 Dt: 8.12.92 Line between Howrah and Kharagpur

General Discussion
Dt: 31.3.1993
by Shri Chhatrapal Singh
and others
re: Provision of Rail
Link Between Bulandshahar
and Lucknow

USQ No. 1831 Dt: 9.3.1993 re: Additional Tracks on Howrah Kharagpur Section

USQ No. 5051 Dt: 6.4.1993 re: Introduction of High Horse Power Locomotives

General Discussion on 7.5.1993 re: Railway Protection Force (Amendment) Extension sought upto 7.7.1994. These assurances would be implemented by this time.

Implementation Reports have been submitted to Ministry of Parliamentary Affairs.

The witness submitted that they had imported eighteen number of this 6000 H.P. Thyristor type electric locomotives.

The witness also submitted that all these high power locomotives were being utilised fully by deploying them on routes where there was heavy load of goods and traffic. These locomotives were being utilised for high speed.

The witness stated that their Minister had already discussed it with the Home Minister but the discussion remained inconclusive.

Thereafter, the Minister discussed it with the Minister of Parliamentary Affairs and in turn it would be discussed between their Minister and Home Minister of the Union of India.

The witness sought extension of time beyond June 30, 1994 to implement the assurance.

SQ No. 283 Dt: 17.8.1993

re: Railway Network

in West Bengal

The Planning Commission is taking a long time in giving a decision on this point.

The Committee then adjourned.

## EIGHTH LOK SABHA MINISTRY OF RAILWAYS

Overtion No.	Subject	Promise made	Extension	ion Sought	=	Remarks	
			From	Upto			
-	2	3		\$		9	1
1. USQ 841 Dt: 30-7-87 by Sh. Y.S. Mahajan	lampert of Diezel Lecomodives.  (a) whether Government have decided to It was inter-able stated import high power (4000thp) diesel "Offers against global locomotives for freight haulage, if so, the tender for import of 4000 details thereof:  (b) from which country these high horse power diesel power locos are to be imported and at what cost and the amount of foreign exchange involved and how it is to be met, and the terms and conditions of the deal; and  (c) the arrangements proposed to be made for the import of technology of such high horse power locos and its such high horse power locos and its subsequent adoption and assimilation in existing diesel locomotives manufacturing unif at Varanse and Ave Chitasaning"	It was inter-alia "Offers against tender for import of horse power locomotives are consideration."		17-11-87 5-5-88 16-9-88 20-3-89 26-11-88 9-2-90 7-12-90 5-4-91 10-2-91 19-2-93 31-12-93	30.4.88 31-10-88 31-10-88 31-10-89 31-3-90 30-6-90 30-6-91 31-3-91 30-6-92 30-6-93 31-12-93 30-6-93	Finalisation of the case may take some more time.	# # # # # # # # # # # # # # # # # # #

-	on SS No. SS No. Cases one ain been to the Vigilance for one.
٥	14.2.94 Partly Imp. on 14.8.94 26.2.93 vide SS No. XIX / 12 Out of five cases one case has again been referred to the Central Vigilance Commission for reconsideration.
,	Partly Imp 26-2-93 vide XIX / 12 Out of five ca case has agai referred to Central V Commission reconsideration
~	14.2-94
7	7-7-93
۴.	(c) The outconse will be known after the completion of investigation by the CBI and the receipt of investigation report from them. Further action can be taken ony thereafter.
2	Alleged Fraud in Purchase of Electrical Equipment in Eastern Rallway.  (a) whether the Central Bureau of Investigation has unearthed a massive fraud in the purchase of electrical equipment by the Eastern Railway in Bihar involving heavy excess payments to some private parties:  (b) if so, the details thereof: and  (c) the outcome of the inquiry and the further action taken in the matter?
_	2. USQ 8807 D1:15-5-90 by Sh. Madan Lal Khurana and others

"... I can assure you, there is We are not going to throw no question of throwing them out of employment. We will get them redepthe workers on the street On On July 25, 1991, during the course of by General Discussion on Railway Budget in the point regarding the re-deployment of the House. Shri Basudeb Acharia-stressed contract workers in steam locomotives 3. General Dis- General Discussion on Rallway Budget Shri Basudeb 25-7-91 Acharia Cussion

loyed somewhere by giving them necessary training."

who handle coal and ash.

:

The Committee treated the reply of the Minister as an assurance vide their Eighteenth Report of Tenth Lok Sabla.

said about the workers from steam locomotive. We will not send them out. We will use them somewhere by giving them necessary training."

-	2	3	₩	\$	9
4. USO 2966 Dt: 13-8-91 by Sh. V. Sreenivasa Prasad and	New Rallway Zune for Karnataka (a) No. Sir. However, a 25-11-9;  (a) whether the South West Railway representation in this regard 14-2-94.  Employees Congress has demanded the from the South Central creation of a new railway zone for Railway Employees. Con-Karnataka; and gress has been received:	(a) No. Sir. However, a 25-11-93 representation in this regard 18-2-94 from the South Central Railway Employees. Congress has been received:	25-11-93	31-7-94	The Proposal regarding creation of the new Zonal Railway with headquarters at Banglore is still under consideration.
	(b) if so, the reaction of the Government (b) This matter is under thereon?  Consideration of the Government.	(b) This matter is under consideration of the Government.			
5. USQ 6453 DE:10-9-91 by Dr. Jayanta Rongpai	5. USQ 6453 Rallway Contract System (a) and Dt:10-9-91 by (a) the action taken on the recommendation Dr. Jayanta recommendations made by the Committee has Rongpai Committee comprising three senior been received.  administrative Grade Officers constituted in January 1990 to look into the general conditions of railway contract system; and (b) the outcome achieved therefrom?	(a) and (b): The 17-9-93 the recommendations of the 27-1-94 the Committee have not yet micr been received.  Increal and	27-1-94	31-3594.	Advance Implementation Report received on 9-5-94.

Additional Lines on Howrah-Kharagpur (a) to (c): A survey has 15-9-92 7-3-93 for construction of been carried out and the 9-3-93 7-6-93 for construction of been carried out and the grant to been carried out and the fourth line from start construction of the fourth line from Panskura and the third line from Panskura to Panskura to Further decision would defect of the fourth line from Panskura and the third line from part division on South Eastern Railway is in view of tremendous growth of passenger and goods traffic on this route:  (b) if so, the details therefor?  (c) if not, the reasons therefor?
6. USQ 1007 Addition Dr. 3-3-92 by Section Shri Hannan (a) whe Mollah start cor Howrah Howrah in view in view senger (b) if s

	٠	4	n	6
SQ 184 Unecessomic Railway Lines  Dt. 10-3-92 The Member Suggested "If Kottur is regards the proposal that 21-12-92 Supp. by liaked to Harihar. It is going to be viable has been made by the Hon. 4-6-93 Smt. Basava because part of the ore can be diverted to Member, we will examine 12-1-94 Rajeswari Mangalore Part or Karwar Port. Will the the matter."  How Minister give us an assurance that he will consider linking the line from Kortur to Hospet."	The Minister stated, "As 2.7-92 regards the proposal that 21-12-8 has been made by the Hon. 4-6-93 Member, we will examine 12-1-9 the matter."	2-7-92 21-12-92 4-6-93 12-1-94	2-1-93 20-6-93 3-12-93 2-6-94	Finalisation of the survey Report is likely to take some more time.
Additional Line Between Howrah and (a) to (c) it was inter-sita 11-1-93 stated that the Survey, 16-6-93 (a) whether there is any proposal to Report is under construct another railway line between Howrah and Kharagpur in the South Howrah and Kharagpur in the South Eastern Railway during the Eighth Plan period:  (b) if so, the details thereof: and  (c) if not, the reasons therefor?	(a) to (c) It was inter-site 11-1-93 stated that the Survey, 16-6-93 Report is under examination.	16-6-93	7-1-94	The survey report for construction of additional railway line from Santragarh (near Howrah) to Kharagpur has been received from the Railway and is under consideration of this Ministry.  Scrutining of the survey report and the various aspects thereof is likely to take time.

railway (near

The survey reply for Kharagpur has been railway and is under consideration of from construction Santragachi dditional Howrah) received Minister. ines 7-7-94 Additional Tracks on Howrah Kharagpur A survey has recently been 7-12-93 inter-alia Kharagpur and the report is assured the House that he would reply to all their from Panskura to Further decision would carried out for construction of 4th line from Santragachi to Panskura and 3rd line depend on results of survey and availability of resources consideration n the coming years. Minister etters. under 3rd line from Panskura to Kharagpur) in Dt: 9-3-93 Section.
by Sh. Satya The steps taken so far for the Gopal Misra construction of another railway line (4th between Howrah and Kharagpur on The Hon'ble Speaker, Sir, district Bulandshahr forms a part of the National Region. Many a thousands Bulandshahr district should be provided a district rail link with the States capital persons daily come to Delhi and Delhi. I would like to submit that Hapur Government Services. However, no rail link is available between Bulandshahr and shuttle train may be extended upto Kurja function so that people of Khurja can easily travel between Delhi and Khurja. secondly, headquarters of Bulandshahr not connected with Lucknow Ghaziabad for attending Appropriation Rallway Bill. South Eastern Railway? ucknow. Capital Discussion on ā 10. USQ 1831 Chhatrapal 9. General 31-3-93 SEC.

9	Opening up new routes would require adequate capability of diesel locomotives for hauling loads transferred from electrified sections. These issues are under examination.
s	6-7-93 7-3-94 30-9-94
-	9-7-93 7-1-94 29-3-94
3	(a) & (b) Yes, Sir. 9-7-93 (c) Detailed studies have 7-1-94 been conducted by Railways 29-3-9 and Planning Comission and the need for high horse power locomotive has been established. 18 high horse power thyristor locomotives are working on Waltair-Kirandul section of Indian Railways. A case is under consideration of high horse power diesel kromotives with 3 phase technology. Modern fuel efficient higher horse power diesel kromotives have also been evaluated for movement of heavy freight trains at higher operating speed and case for introduction of these is under review.
2	11. USQ 5051 Introduction of High Horse Power (a) & (b) Yes, Sir. Di: 6-4-93 Leasmetive.  Sh Sarat (a) whether the Government propose to been conducted by I Chandra on trank routes of the country:  (b) if so, whether any techno-economic power locomotive high study was conducted in this regard; and established. 18 high study was conducted in this regard; and established. 18 high power horse power converting on Kirandul section of Railways. A case is consideration introduction of high power descel known have also been evaluated the power descel known have also been evaluated and cast introduction of the under review.
-	11. USO 5051 Di: 64-93 Sh Sarat Chandra Pattamayak

Ministry of Railways take some more time as certain issues pertaining to renewal of contract of M/s A.H. Wheeler & Co. are still under finalisation inconsultation with the Finance Ministry.	Advance Implementation Report received on 9-5-94.
20-1-94	20-10-93
20-7-93 30-11-93	22-7-93
(a) to (d): Information is 20-7-93 being collected and will be 30-11-93 laid on the Table of the Sabha.	(a) & (b): the contract of 22-7-93 M/s A.H. Wheeler & Co. was last renewed w.e.f. 1-1-1985 for a period of nine years with the stipulation that the firm would pay to railways royalty at the rate of 3% of the sales turnoyer, per annum as also other charges as due from time to
Dt: 29-4-93 (a) whether the sole selling right clause, being collected and will be 30-11-93 by Shri B. an integral part of all the book stall laid on the Table of the Raja Ravi agreements was withdrawn during their Sabha.  Verma currency as per letter No. 75-7TG. III./  461.19 dt. 2nd January, 1976 and letter No. 75-7TG. III./  461.19 dt. 2nd January, 1976 and letter No. 75-TG-IIII./  461.19 dt. 2nd January, 1976 and letter Sabha.  (c) whether the said sole selling right chause was again incorporated only in the agreement of A-Wheeler & Co. after 9 years as per letter No. 82—TG—III./  461.5 dt. 6-2-85; and  (d) if so, the reasons therefor?	Book Stall Agreements  (a) the last renewal date of the agree- M/s A.H. Wheeler & Co. ment with A.H. Wheeler & Co. for was last renewed w.e.f. 1-1-runaing book stalls at railway stations; 1965 for a period of nine (b) the period and the salient features of years with the stipulation the agreement particularly in relation to that the firm would pay to the earnings of the Railways and the railways royalty at the rate facilities and concessions provided by the of 3% of the sales turnoyer. Railways to the employees of the com- per annum as also other pean;
12. USO Di: 29-493 by Shri B. Raja Ravi Vorma	13. USQ 6137 Dr: 20-4-93 by Shri Syed Shaha- buddin

9	Advance Implementation Report received 9-5-94.
S	20-10-93
<del>-1</del>	22-7-93
8	time with a sole right to sell books, periodicals, newspapers, etc. at passenger platforms existing as on 31-12-1975. The firm has been provided with rail travel passes to enable them to manage their bookstalls apread over 8 zonal Railways.  (c) to (e): Information is being collected and will be laid on the Table of the House.
2	(c) the total sales turnover as reported by time with a sole right to sell 22-7-93 the company year-wise during the last books, periodicals, newsthree years and the yearly income to papers, etc. at passenger Railways from this contract; (d) the amount paid as commission by 31-12-1975. The firm has the company to the Railways during this been provided with rail period, year wise; and (e) The nominal value of the travel passes to enable them facilities and other concessions provided spread over 8 zonal by the Railways for the travel of the Railways.  employees during the same period, year- (c) to (e): Information is being collected and will be being collected and will be house.

# Railways Protection Force (Amendment)

While participating in the discussion on The Hon'ble Minister stated Nil secessary. I will take the "I assure the House that ourned, I will sit with once the House is Home Minister and m under: the Railways Protection Force (Amend-Sh. Basudeb that the Railway Protection Force should be allowed to form Association/Union. Acharia, the Hoa'ble Members pleaded ment) Bill moved by dated 7-5-93 by S/Sh. Acharia and Discussion Basudeb 14. General

Chief Ministers into confi-

dence. I will work out some modalities and see how we can redress their grievances and make this an effective instrument either by giving some recognition to an Association or by not giving recongnition to ñ. We will see which is the other thethod to do it. We will coolly think about this."

9	The information is voluminous and has to be collected from the zonal Railways. It will take some more time.	Ž
\$	æ 1. 2.	
•	49.5.94	
3	The Hon'the Minister inter- alia stated at the moment, I have no information about the compaines from whom we purchases. I will supply the information to the Hon'the Member as soon as it is available.	(a) Yes, Sir.  (b) & (c): with a view to improve the catering services, as a pilot project, feasibility of supply of cooked food from known and professional caterers w.z. M.s. Nirula Corner House, Ltd., New Delbi on August-Kranti Express ex Hazrat Nizamuddin is under examination.
2	Rabway Skepers  Hoarbe Member stated that "I would like to know about the private The Hoarbe Minister intercompaines. I have asked the names of adia stated at the moment. I compaines from whom tenders were have no information about invited and for how many crores of the compaines from whom rappes quotations were given by them. I we purchases. I will supply would like to know the names of those the information to the companies from whom tenders were Hoarbe Member as soon invited for supply of sleepers."	(a) Whether attention of the Government (a) Yes. Sir. has been drawn to the news item (b) & (c): v captioned "Railways may ite with Nirula's improve appearing in The Economic Times', services, as dated April 21, 1991:  (b) if so, the facts and details thereof: and concluded food (c) the terms and obtailitions for induction and profess of private caterers and the expected rise viz. Mys is the tariff for various items to be House, Ltd., casered to the travelling public and the August-Krant improvement in the quality of food under Hazzat Nizant the new set up?
_	15. SO 946 Dr: 11.5.93 Supp. by Supp. by Prasad Singh.	16. USO 8244 Dt:11-5-93 by Sh. Sanat Kumar Mandal.

The information is sfill awaited from Zonal Railways.	It will take some more time to collect the required information.
3.2.94 2.5.94	3.2.94 3.5.94 3.8.94
30.12.93 8.2.94	23.11.93 8.2.94 12.5.94
(a) to (c): Information is being collected and will be laid on the Table of the Sabha.	(a) to (e): The information is being collected and will be laid on the Table of the Sabha.
17. USQ 1313 Management of Surplus Ralivay Land.  Dc:3-8-93 (a) the extent of vacant land with the (a) to (c): Information is be- 30.12.93 by Sh. S.B. Railway, zone-wise as on June 30, 1993 ing collected and will be laid 8.2.94  Thorst with percentage of encroachment: on the Table of the Sabha.  (b) whether the Government have set up a task force to take stock of the land resource available and prepare a master plan for effective land use management plan in the national interest; and (c) if so, the details thereo?	18. USQ 1354; Dully Wages Workers  Dt: 3.8.93 (a) the total number of daily wages work- (a) to (e): The information 23.11.93 by Sh. Tej ers in railways at present, zone-wise and is being collected and will 8.2.94  Narain category-wise:  Singh (b) whether there is any proposal to Sabha.  regularise their services; and (c) if so, the details thereof?
17. USQ 1313 D1:3-8-93 by Sh. S.B. Thorst	18. USO 1354; Di: 3.8.93 by Sh. Tej Narain Singh

5 6	.94 30.10.94 The proposal involves inter-ministerial examination of various technical and Financial aspects. It is a time consuming process.
3 4	Yes, Sir. 21.4.94 The proposal is under amination.
2	<ul> <li>19. USO 2386 Railway Pruject in Bangaldesh.</li> <li>Dt.: 10.8.93 (a) whether Bangladesh has requested (a) Yes, Sir.</li> <li>by Sh. India to construct a 132 Km. double-line (b) The proposal is under Manoranjan stretch on the Dhaaka-Chittagong Examination.</li> <li>Bhakta ecction; and (b). if so, the Government response thereto?</li> </ul>
-	19. USQ 2386 Dt: 10.8.93 by Sh. Manoranjan Bhakta

The information regarding minorities representation. Board-wise is being collected from different Railway Recruitment Boards.		The position of absorption of Casual labour of COFMOW is still avaited from Northern Railway and it may take some more time.
15.5.94		21.5.94
16.2.94		17.3.94 f f g g
	(c) to (d): Information is being collected and will be placed on the Table of the Sabha.	(a) to (c): "the details with regard to absorption of casual labour engaged by COFMOW are being ascertained from COFMOW and Northern Railway and will be laid on the Table of the Sabha.
185 Representation of Minorities in Railway -8-93 Recruitment Boards. Shri. (a) The locations of Railway Recruitment Shaha-Boards in the country with their composition: (b) whether the minorities are represented on every board, if so, the name of the members belonging to a	minority community:  (c) the recruitment made by the Boards, (c) to (d): Information is Board-wise and cadre-wise during being collected and will be 1992-93; and  (d) the number of recruits belonging to Sabha.  the minorities included in the recruitment/selection panels?	USQ 4171 Casual Labour in COFMOW  Dt.: 29.8.93 (a) whether the orders of the Railway (a) to (c): "the details with 17.3.94 by Sh. Atal Board and of the Supreme Court for regard to absorption of Bihari absorption of all casual labours working casual labour engaged by Bihari in Central Organisation for modernisation COFMOW are being vapeayee of workshops (C.O.F.M.O.W) have been ascertained from COFMOW and implemented:  (b) if so, the details thereof; and will be laid on the Table of (c) if not, the reasons for the delay? the Sabha.
21. USQ 3185 I Dt: 17-8-93 I by Shri. Syed Shaha- buddin	New America	22. USO 4171 Dt: 29.8.93 by Sh. Atal Bihari Vajpayee

	-	8	m	<b>+</b>	^	6
l si	23. USQ 4205 Dr: 24:8.93 by Shri Atal Bilbari Vajpeyee and St. Atak Bhuja Prasad	USQ 4205 R. D. S. O Employees Di: 24:8:93 (a) whether Group 'C' & 'D' categories (a) & (b): Yes, Sir. by Shri Atal of railway employees have been Bihari restructured during 1993; Vajpayee (b) whether some categories of Group and Sh. 'C' employees of R D S O Lucksow, Ask Bhuja have not been included in this process; Prased	(a) & (b): Yes, Sir.	1.12.93	24.2.94 24.5.94	The issue has not yet been finalised, the Ministry will take some more time.
		(c) if so, the details thereof and the (c) & (d): The categories of reasons for their someinchaion; and the RDSO staff which are (d) the action proposed to be taken in common with the Railways this regard?  Rave heen restructured separately vide Board's letter No. PCIII/9I/CRC/I dated 21.4.93.	the RDSO staff which are common with the Railways have been restructured separately vide Board's letter No. PCIII/91/CRC/1 dated 21.4.93.	# # # P # -		
		_ • •	Proposal for restructuring of certain categories of staff peculiar to RDSO is under	<b>** **</b> **		

STATEMENT OF ASSURANCES IMPLEMENTED PERTAINING TO THE MINISTRY OF RAILWAYS

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ź	and date	į				Regarding	Implemented on and statement Number
1.	Unstarred 15.5.1990	Question	ģ	2000	dated	Alleged Fraud in Parchase of Electrical	25.8.1994 vide SS No. XXX/Item No. 3
7	Unstarred	Question	ģ	6453	dated	Edwin Contract System.	25.7.1994 vide SS No. XXI/Item No. 2
ĸ.	Unstarred 3.3.1992	Question	ģ	1001	deted	Additional Lines on Howrah-Kharagpur	3.8.1994 vide SS No. XVII/Item No. 12
÷	Unstarred 8.12.1992	Question	ž	2361	deted	Additional Line between Howrah and	3.8.1994 vide SS No. XIL/Item No. 5
~ં	General Shri Obbs	General Discussion on 31.8.1993 Shri Chhetrapal Singh and others.	o de de	31.8.19 others	on 31.8.1993 by h and others.	Appropriation Railway Bill.	25.7.1994 vide SS No. X/Item No. 8
ø (	Unstarred 9.3.1993	Owestion	Š	<b>S</b>	dated	Additional Tracks on Howrah-	3.8.1994 vide SS No. XI/Item No. 23
7.	Unstarred 20.4.1993	Question	ģ	<b>6</b> 03	dated	Book Stall Agreements.	25.7.1994 vide SS No. X/Item No. 12
<b>e</b> ó	Unstarred 20.4.1993	Question	ģ	6137	dated	Book Stall Agreements.	25.7.1994 vide SS No. X/Item No. 20
<b>o</b> i	Searced 11.6.1994	Starred Owestion 11.6.1994 Suppl. by Sinch	S 42	\$ <b>E</b>	Tageted Tageted	Railway Sleepers.	25.7.1994 vide SS No. X/Item No. 21
9	Unstarred 11.5.1993	Overtion	ž	8214	dated	Catering Services.	25.7.1994 vide SS No. X/Item No. 22
<b>=</b> :	Unstarred 3.8.1993	Overtion	Š	1354	<b>P</b>	Daily Wages Workers.	3.8.1994 vide SS No. VII/Item No. 9
2 :	Unstarted 17.8.1993		ž	3185	dated	Minorities in Railway	25.8.1994 vide SS No. VIVILET No. 8
i	24.8.1993	Overtion No.	ģ	8	derce		25.7.1994 vide SS No. VI/Item No. 18